

regulated under the other provisions of this Act and the Rules framed by the Central Government in this connection. Since no such notification in respect of the Railway establishments as required under Section 10 of the Act, has been issued by the Ministry of Labour, so far, the question of abolition of contract system in these operations on Railways does not arise at this stage.

Casual labour is engaged by the Railways on works of a casual nature and the employment of such labour has not been prohibited under any statute.

The receipt of coal traffic at all the Loco Sheds depends on its demand and availability and is not regular on all the days but intermittent and spasmodic. Removal of coal ash also is done occasionally at smaller sheds and somewhat more frequently at bigger sheds. While the work of loading and unloading of parcels at big Railway stations and big goods sheds is more or less of a regular nature, the quantum of traffic fluctuates considerably from day to day at each station or goods shed. Thus, although the nature of work is not wholly intermittent the quantum fluctuates considerably.

(b) Some representations have been received for abolition of contract system or against the employment of casual labour on such works at certain Loco Sheds, stations and goods sheds. Pending Government's decision in consultation with and after examination by the Statutory, Advisory Board and issue of necessary notification under Section 10 of the Act by the Ministry of Labour specifying the particular areas/installations/locations in which contract system should be actually eliminated, a directive was issued to the Railways in July 1968 advising them not to change over to contract working any items which had been traditionally handled departmentally on Railways. At many places the handling contracts have been awarded to Labour Cooperative Societies also.

#### **Demand of Rs. 50 Lakhs by Mysore for Flood Relief In Tunkur District**

\*125. SHRI PAMPAN GOWDA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government of Mysore have approached the Central Government for grant of Rs. 50 lakh provisionally for the relief of these affected by the recent floods in Tunkur District and also for repairs of essential communications and irrigation works ; and

(b) if so, the reaction of the Central Government thereto ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) Yes, Sir.

(b) The request of the State Government was examined and it was found that the relief amount required was only Rs. 22 lakhs and this is within the expenditure of Rs. 44 lakhs provided by the Finance Commission which the State must incur before asking for Central assistance. For repairs of damaged works, the State Government is to send a separate request. The State Government have been informed of this position.

#### **लाइसेंस-प्राप्त ठेकेदारों को माल डिब्बों की सप्लाई**

\*128. श्री नाथूराम अहिरवार : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे विभाग केवल उन्हीं नमक के ठेकेदारों को माल डिब्बे सप्लाई करता है जिनके पास सरकारी लाइसेंस है ;

(ख) क्या रेलवे विभाग उन लोगों को नमक के परिवहन के लिये माल डिब्बे सप्लाई नहीं करता जो अपनी निजी भूमि पर नमक का उत्पादन करते हैं ; और

(ग) क्या सरकारी तथा गैरसरकारी दोनों प्रकार के नमक व्यापारियों को रेल के माल डिब्बे उपलब्ध कराये जायेंगे ?

रेल मंत्री (श्री टी. ए. पाई) (क) जी नहीं ।

(ख) जी नहीं ।

(ग) जी हाँ । सभी मांगकर्ताओं को प्राथमिकता के अनुसार और रजिस्ट्रेशन के क्रम से माल डिब्बों की सप्लाई पहले से ही की जा रही है ।

#### **Nationalisation of Export Trade of Coir**

\*131. SHRI P. K. DEO  
SHRI SHRIKISHAN MODI :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government have decided to take over export of coir products ; and